

[*Translation*]

Amount allocated under DDP

6355. SHRI VIRDHI CHANDER JAIN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Planning Commission and Finance Department have released on 100 crore rupees to the Department of Rural Development under the Desert Development Programme so far from the funds allocated for Seventh Five Year Plan;

(b) whether Government propose to promote the Desert Development Programme during 1988-89 and 1989-90 by releasing the remaining amount allocated for the same in the Seventh Five Year Plan;

(c) if so, in what manner; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI JANARDHANA POOJARY):

(a) During the first 4 years of the 7th Five Year Plan, 144.00 crore rupees have been allotted for the Desert Development Programme. The amount allotted for the programme during 1988-89 was Rs. 50 crores.

(b) and (d). Keeping in view the capacity of States to utilise the funds provided under the programme and overall Resource position, the same amount has been allocated for 1989-90 also.

[*English*]

Pension to the Widows of Sanskrit Scholars

6356. DR. A.K. PATEL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of the widows of Sanskrit scholars, who were getting Government pension of Rs. 3000/4000 per annum, whose cases have been under consideration for continuation of the pension after the death of their husbands;

(b) the time since when these cases are under consideration; and

(c) the norms adopted for grant of pension to such widows?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI L.P. SHAHI): (a) The details of the widows of Sanskrit scholars under indigent circumstances being considered for continuation of financial assistance earlier granted to their husbands, are given the statement laid on the Table of the House [Placed in Library. See No. LT. 7847/89].

(b) The date since when such cases are under consideration is given in column 5 of the statement laid on the Table of the House. [Placed in Library. See No. LT 7847/89]

(c) As per norms adopted, on the death of the recipient, scholar, amount of grant is transferred in the name of widow, on the recommendations of the State Government, w.e.f. the date of the death of the scholar for the unexpired portion of the sanctioned term. The grant is further continued in the name of the widow, if she applies for it and is found eligible.

Recurring and Non-Recurring Grant to Kendriya Vidyalaya Sangathan

6357. SHRI MANIK REDDY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of recurring and non-recurring grants sanctioned to Kendriya